

**National Company Law Appellate Tribunal, New Delhi**

**Contempt Case (AT) No. 21 of 2018 in  
Company Appeal (AT) No. 397-399 of 2017**

**In the matter of:**

**Surinder Mehta & Ors.**

**...Appellants**

**Vs.**

**Prime Meiden Ltd. & Ors.**

**...Respondents**

**Present:**

**Appellants: Mr. Ramji Srinivasan Senior Advocate with Mr. Lalit Bhasin, Mr. Abhijeet Sinha, Mr. Inder Raj Gill, Ms. Anuradha Sharma, Mr. Lakshya Khanna, Mr. Avichal Prasad, Mr. Rishab Kapoor, Advocates**

**Respondents: Mr. Mohit Jolly, Mr. Ramanjit Singh and Mr. Sagar Chawla, Advocates.**

**With**

**Contempt Case (AT) No. 02 of 2019 in  
Company Appeal (AT) No. 397-399 of 2017**

**In the matter of:**

**Surinder Mehta & Ors.**

**...Appellants**

**Vs.**

**Prime Meiden Ltd. & Ors.**

**...Respondents**

**Present:**

**Appellants: Mr. Mohit Jolly, Mr. Ramanjit Singh, Mr. Sagar Chawla, Mr. Shikhar Singh, Advocates.**

**Respondents: Mr. Ramji Srinivasan Senior Advocate with Mr. Lalit Bhasin, Mr. Abhijeet Sinha, Mr. Inder Raj Gill, Ms. Anuradha Sharma, Mr. Lakshya Khanna, Mr. Avichal Prasad, Advocates**

**ORDER**

**04.03.2020** Mr. Ashok Kumar Jain, Contemnor-Respondent No.3 and Mr. Abhijit Prakash, Contemnor-Respondent No.4, have appeared in person and informed that records are in the office. They assured to cooperate with the Appellant(s) in respect of the records which were lying in their custody and to enable the Appellant(s) to trace out the same, preferably within two days and report the matter to this Appellate Tribunal.

Post the case 'for orders' on **12<sup>th</sup> March, 2020**.

Mr. Ashok Kumar Jain, Contemnor-Respondent No.3 and Mr. Abhijit Prakash, Contemnor-Respondent No.4 will file affidavit of compliance by the next date and will also remain present on the next date.

**[Justice S.J Mukhopadhaya]  
Chairperson**

**[Justice Bansi Lal Bhat]  
Member(Judicial)**